

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKE HOLDERS OF RAVI ELECTRONICS PVT LTD

PARTICULARS		DETAILS
1.	Name of corporate debtor	RAVI ELECTRONICS PVT LTD
2.	Date of incorporation of corporate debtor	13/11/1981
3.	Authority under which corporate debtor is incorporated/registered	ROC- Hyderabad
4.	Corporate Identity No of corporate debtor	U32300TG1981PTC003256
5.	Address of the registered office and principal office (if any) of corporate debtor	F-1/A, INDUSTRIAL DEVELOPMENT AREA, KUKATPALLY, Hyderabad, Telangana, India.
6.	Date of closure of Insolvency Resolution Process	04/11/2024
7.	Liquidation commencement date of corporate debtor	05/11/2024 but order copy made available on 13/11/2024
8.	Name and registration number of the insolvency professional acting as liquidator	Kalpana G IP Reg. No: IBB/IRA-001/IP-P00756/2017-2018/11288
9.	Address and e-mail of the liquidator, as registered with the Board	H.No.16-11-194, G-1, Sri Laxmi Nagar, Saleem Nagar Colony, Madhapet, Hyderabad-500036, Telangana Email: kalpanagurugururao1@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	MSW Group, 12B, 11th Floor, Vasavi MPV Grand, Ameepeet, Hyderabad-500073, Telangana Email: iqra.electronics@gmail.com
11.	Last date for submission of claims	13/12/2024 since the order copy made available on 13/11/2024

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench-1 has ordered the commencement of liquidation of the RAVI ELECTRONICS PVT LTD on 5th November, 2024 but order copy made available on 13th November 2024 passing of order of liquidation under section 33 of the Code.
 The stake holders of RAVI ELECTRONICS PVT LTD are hereby called upon to submit their Claims with proof on or before 13th December, 2024 to the liquidator at the address mentioned against item No.10.
 The financial creditors shall submit their claims with proof by electronic means only.
 All other creditors may submit the claims with the proof in person, by post or by electronic means.
 Submission of false or misleading proof of claims shall attract penalties.
 Name and signature of liquidator: Sd/- Kalpana G
 Date and place: 13/11/2024, Hyderabad



C. Kalpana



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